

Part-BB

Video Conferencing Rules.

Pursuant to the 'Model Rules on Video Conferencing' sent by Hon'ble the Supreme Court of India, The High Court of Punjab and Haryana hereby makes the following rules :-

"The procedure for Video Conferencing for Criminal Matters in Subordinate Courts shall be followed as prescribed in Part-H of Chapter-1 of Rules & Orders of Punjab and Haryana High Court, Volume-V titled as 'Rules for Video Conferencing for Courts'".

{ Chapter 1 Part-BB inserted vide correction slip No. 41 Rules/II.D4 dated 10.12.2021 }